## **BENCH-I**

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P (IB) No.300/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th October 2017, 10.30 A.M.

Name of the Company		44 Noida Infratech (Two) Pvt Ltd		
		-Vs-		
		Falcon Consultancy Pvt Ltd.		
Under Section		7		
*		IBC		
SI.	Name & Desig	signation of Authorized Appearing on behalf of Signature with		
No.	Representa	Resignation of Authorized Appearing on behalf of Signature with date		
		ETTERS)	2	

No one appeared on behalf of both the parties.

No response is there from the side of the petitioner.

As per the directions of the Hon'ble National Company Law Appellate Tribunal, notice has to be served on the Corporate Debtor.

The Registry is directed to issue notice on the Corporate Debtor and hand over the copy of the notice to the petitioner for effective service of the notice along with the copy of the petition.

The petitioner is directed to file affidavit of service of the notice upon the Corporate Debtor along with the copy of the petition within seven days from today.

List on 24-10-2017 for hearing.

(Jinan KR)
Member(J)

(Vijai Pratap Singh) Member(J)